

È&
W.P(C)No. 13029 OF 1985
ITEM No.MM-1

Court No. 1

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 200/2002 in Writ Petition(Civil) No.13029/1985

M.C.MEHTA Petitioner (s)

VERSUS

UNION OF INDIA & ORS. Respondent (s)

Date : 31/10/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)
Petitioner-In-Person,Adv.

For Respondent (s)
Ms. Bina Gupta, Adv.
Mr. Harish N.Salve, Sr.Adv.(A.C.)
Mr. Uday Umesh Lalit,Adv.
Mr. S.Wasim A.Qadri, Adv.
Mr. D.S. Mahra,Adv.
Mr. B.V.Balram Das, Adv.
Mr.M.Karanjawala, Adv.
Mr. Sri Narain, Adv.
Mr. G.K.Bansal, Adv.
Mr. Vijay Panjwani, Adv.

UPON being mentioned by the counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Taken on Board.
The I.A. No. 200/2002 is dismissed.

.SP1
Anita (S.L. GOYAL)@@
AA
ASSTT.REGISTRAR@@
A AA

.PA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO. 201 in WP (C) 13029/1985

M.C. MEHTA

Petitioner

VERSUS

UNION OF INDIA & ORS.

Respondents

(For directions filed by A.C.)

Date : 01/11/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For appearing parties :

Mr. Harish N Salve, SG (AC)
Mr. U U Lalit, Adv. (AC)

Petitioner in Persons (NP)

For U.O.I.

Mr. Mukul Rohtagi, ASG.
Mr. A.D.N. Rao, Adv.
Mr. S. Wasim A. Qadri, Adv.
Mr. K.N. Nagpal, Adv.
Mr. R.N. Poddar, Adv.,
Mr. K.C. Kaushik, Adv.
Mr. B.V. Balaram Das, Adv.

For NCT of Delhi

Mr. V.P. Singh, Sr. Adv.
Mr. S. Wasim A. Qadri, Adv.
Mr. D.S. Mahra, Adv.

For IGL

Mr. Vikrant Yadav, Adv.
Mr. Pramod Swarup, Adv.

For NCRP Board

Ms. Sheil Sethi, Adv.

Mr. Shri Narain, Adv.
Mr. Sandeep Narain, Adv. for
M/s S. Narain & Co., Advs.

UPON hearing counsel, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

The Bhure Lal Committee had been constituted initially under the orders of this Court and the members of

.PA

: 2 :

the Committee were specified. It is after the constitution of this Committee that powers under Section 3 of the

